

(b) If so, details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b). With a view to promoting adventure activities including adventure sports, Government is already operating a scheme of "Promotion of Adventure" under which assistance is provided to State Governments/U.T. Administrations, Educational Institutions, Nehru Yuva Kendras, Voluntary Organisations, adventure clubs and individuals/ groups of individuals for undertaking adventure related activities.

Construction of Railway Bridge over Ganga in Patna

4800. SHRIMATI GIRIJA DEVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether construction of railway bridge over Ganga in Patna has been approved and work started thereon;

(b) the estimated cost thereof and the expenditure incurred thereon so far;

(c) whether the work is going on as per schedule;

(d) if so, the details of the progress made so far;

(e) if not, the reasons therefor; and

(f) the steps being taken to expedite the work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) No, Sir.

(b) to (d). Do not arise.

(e) Constraint of resources.

(f) Does not arise.

Delhi Hotels

4801. PROF RITA VERMA:
SHRI N.K. BALIYAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the manner in which the Government keep a watch over the hygienic and proper sanitary conditions in hotels in Delhi;

(b) the number of licences cancelled and owners of hotels prosecuted on the ground during the last two years; and

(c) the action proposed to be taken for maintenance of proper Hygienic conditions in all hotels in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) To ensure proper maintenance of hygienic and sanitary conditions in the hotels of Delhi, various measures adopted and implemented by the Municipal corporation of Delhi and new Delhi Municipal committee are given as under:

(i) Inspectorate staff and public health officers of Inspection Departments periodically inspect the hotels under their jurisdiction to check the sanitary and hygienic conditions and the licences are issued/ renewed only if hygienic and sanitation are satisfactory.

(ii) If insanitary conditions are found, notices are immediately served to the owners/managers of the hotels for rectification.

(iii) If rectification is not done, licence is liable to be revoked.

(iv) Further legal action against the